

PROM NO. 4  
( See Rule 42 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

ORDERSHEET

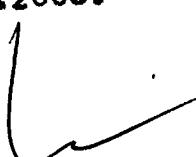
1. original Application No. 52/06  
2. Misc Petition No. \_\_\_\_\_  
3. Contempt Petition No. \_\_\_\_\_  
4. Review Application No. \_\_\_\_\_

Applicant(s) Nipen Boro

Respondents W.O.I Army

Advocate for the Applicant(s) ... R.C.Saikia, M.J.Bonah

Advocate for the Respondant(s) ... Railway Counsel .....

Notes of the Registry	Date	Order of the Tribunal
Mr. applicant is an R.A. is listed for 20.3.2006 Dated 24.2.06 No. 26931946	07.03.2006	None for the applicant. Post on 20.03.2006.   Vice-Chairman (J)  Vice-Chairman (J)
Mr. Dy. Registrar 20.3.06 QAI	20.3.2006	When the matter came for admission learned counsel for the applicant Mr.R.C.Saikia submits that for the satisfaction of his client answer scripts may be brought in before this Tribunal. His case is that he has definitely attempted 85 to 90% of questions, but according to the respondents the applicant attempted only 55% of marks which cannot be correct. Therefore, he requests for reverification of his answer scripts. Dr.J.L. Sarkar, learned Standing counsel for the Railways submits that if this procedure is adopted, there will be

Contd.

- 2 -

Contd.

20.3.2006 flood of cases which will not be a healthy practice for this Tribunal. Counsel for the applicant submits that he would like to get instruction on the subject.

Post on 23.3.2006.

Vice-Chairman

bb

23.3.2006 The dispute is with regard to the answer sheets of the applicant which he appeared before the Railway Recruitment Board, Guwahati for the post of Trackman Grade-D category.

Mr.R.C.Saikia, learned counsel for the applicant had already produced a document at Annexure-C(I) to the O.A. which is a photocopy of the answer sheet that has been communicated to the applicant by the Railways. The limited contention of the applicant is that he has attempted 85 to 90% questions whereas the Annexure-C(I) shows only 55% is being answered, which according to him, is not correct and therefore, he has requested this Tribunal to summon the original answer sheet for ascertaining the correct position.

Dr.J.L.Sarkar, Standing counsel for the Railways submits that Annexure-C(I) document is an authentic document which is attested by the competent officer of the Railway and there is no reason for doubting the same and therefore, the contention of the applicant cannot be sustained. But however, learned counsel for the applicant was insisting for the original answer sheet to be produced. Therefore, the respondents are directed to produce the original answer sheet before this Tribunal in the next date. It is made clear that this is being done at the cost of the applicant.

Post on 13.4.2006.

Vice-Chairman

bb

Order dt. 23/3/06  
Sent to D/Section  
for issuing learned  
advocate for the  
respondent and the  
applicant.

Ref No. 396,397

24/3/06 Dt-30/3/06

0.4.52/2006

3

26.04.2006 Present : Hon'ble Sri K.V. Sachidanandan  
Vice-Chairman.

When the matter came up for hearing, Mr. J.L. Sarkar, learned standing counsel for the railways produced the original answer sheet and Court appointed Ms. U. Das, learned counsel as amicus curie to verify the original document No. C-1. Ms. U. Das, learned counsel has gone through the same and made a comparative study and after careful examination reported the Court that the document is same and there is no difference. However, learned counsel for the applicant is absent. Post the matter on 28.04.2006.

The original document will be kept on safe custody of the Registry.



Vice-Chairman

mb

28.4.06

The applicant is a graduate in Arts and a Pravin in Hindi. He applied for the Centralized Grade D category (Trackmen) post as per advertisement published by the Indian Railways and accordingly he sat in the written test. According to the applicant he attempted 85 to 90 numbers of questions and answered at least 75 to 80 numbers of questions correctly, but he secured only 40.33 marks and he was not selected. Aggrieved by the said action of the respondents he has filed this O.A. seeking for certain reliefs.

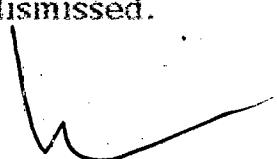


✓

28.4.06.

I have heard Mr. R.C. Saikia, learned counsel for the applicant and Mr. J.L. Sarkar learned Railway counsel appearing for the respondents. By order dated 23.3.2006 the Court had directed the respondents to produce the original answer sheets before this Tribunal. The contention of the applicant is that he has attempted 85 to 90% questions whereas the Annexure-C(1) shows only 55% is being answered, which according to him is not correct. On 26.4.2006 the counsel for the respondents produced the original answer sheets and after careful examination reported the Court that the document was same and there was no difference. To day the learned counsel for the applicant has verified the answer sheet before this Court and stated that the same is correct.

Considering the facts and circumstances of the case I am of the view that the application has no merit and the same is accordingly dismissed.

  
Vice-Chairman

lm

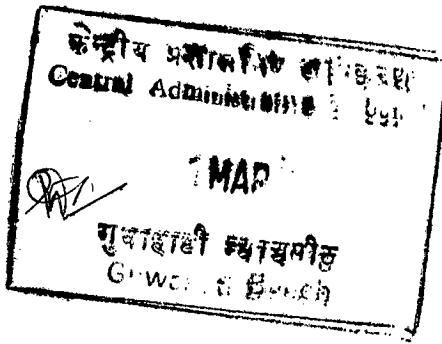
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

Original Application No. 52 / of

1. a) Name of the Applicant:- N. Dey  
b) Respondents:-Union of India & Ors.  
c) No. of Applicant(S):-
2. Is the application in the proper form:- Yes / No.
3. Whether name & description and address of the all the papers been furnished in cause title :- Yes / No.
4. Has the application been duly signed and verified :- Yes / No.
5. Have the copies duly signed :- Yes / No.
6. Have sufficient number of copies of the application been filed :Yes/No.
7. Whether all the annexure ~~parties~~ are impleaded :- Yes/No.
8. Whether English translation of documents in the Language:- Yes/No.
9. Has the application is in time :- Yes/ No.
10. Has the Vokatlathama/Memo of appearance /Authorisation is filed:Yes/No.
11. Is the application by IPO/BD/for Rs.50/- 26/3/06
12. Has the application is maintainable : Yes / No.
13. Has the Impugned order original duly attested been filed:- Yes/ No.
14. Has the legible copies of the annexurea duly attested filed:Yes/No.
15. Has the Index of the documents been filed all available :-Yes/No.
16. Has the required number of enveloped bearing full address of the respondents been filed:- Yes/ No.
17. Has the declaration as required by item 17 of the form:Yes / No.
18. Whether the relief sough for arises out of the Single: Yes/ No.
19. Whether interim relief is prayed for :- Yes/ No.
20. Is case of Condonation of delay is filed is it Supported :-Yes/No.
21. Whether this Case can be heard by Single Bench/Division Bench:
22. Any other pointd :-
23. Result of the Scrutiny with initial of the Scrutiny Clerk:  
The application is in order  
N. Sengupta  
1.3.06

SECTION OFFICER (J)

1/1 DEPUTY REGISTRAR



### S Y N O P S I S

The brief fact of the case is that the applicant is a graduate in Arts and a Prabin in Hindi. He applied for the Centralised Grade-D category (Trackmen) post as per advertisement published by the Indian Railway and, accordingly, he sat in the written test (objective type) where he attempted 85 to 90 number of questions and answered at least 75 to 80 number of questions correctly. But to his surprise, he secured only 40.33 marks. He approached the Hon'ble Tribunal by filing O.A. No. 262/05. A legal notice that had been sent to the respondent No.2 was annexed with the petition. The Hon'ble Tribunal by order dated 7.10.2005 was pleased to dispose of the case at the admission stage by directing the respondent to dispose of the representation (Annexure-C to the petition) and to intimate the result of the petitioner. Accordingly, the respondent No.4 intimated the result to the petitioner by issuing the impugned letter dated 15.12.2005 and annexing therewith the photocopy of the computer extract where it is shown that only 55 numbers of questions has been attempted and among these 44 number of answers are correct and as such, 40.33 marks has been scored. The petitioner is sufficiently qualified to answer all the questions correctly and, as such, prays to call for the original answer sheet by the Hon'ble Tribunal for re-examination and re-assessment of the same so that there will be no doubt of tempering.

Filed by :

Mrinal Jiban Baruah  
(Mrinal Jiban Baruah)

Advocate

X

Filed by the Petitioner  
through  
Advocate  
27-02-06

**THE CENTRAL ADMINISTRATIVE TRIBUNAL :  
GUWAHATI BENCH AT GUWAHATI**

**O.A. NO. 52 /2006**

**BETWEEN**

Sri Nipen Boro  
S/O Late Nanda Boro,  
Vill- Halikuchi,  
P.O.- Tulshibari,  
Dist- Kamrup(Assam)

**.....APPLICANT**

-versus-

1. The Union of India,  
Represented by the Secretary to the  
Govt. of India, Ministry of Railway,  
New Delhi.
2. The General Manager,  
North East Frontier Railway,  
Maligaon, Guwahati-11.
3. The Chairman,  
Railway Recruitment Board,  
Station Road, Guwahati - 781 001
4. The Assistant Secretary,  
Railway Recruitment Board,  
Station Road, Guwahati- 781 001

**.....RESPONDENTS**

**DETAILS OF APPLICATION :**

**1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :**

This application is filed against the wrong examination of answer script and the calculation of number of questions answered by the petitioner in the written test held on 5.12.2004 at Guwahati in respect of the applicant and also with a prayer before this Hon'ble Tribunal to direct the respondents to make immediate re-examination of the answer script and produce before this Hon'ble Tribunal for reassessment of the number of attempted questions and the marks awarded in the answer script.

**2. JURISDICTION OF THE TRIBUNAL :**

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3. The applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act, 1985.

**4. FACTS OF THE CASE :**

Facts of the case in brief are given below :

4.1 That the applicant begs to state that he is a citizen of India and a permanent resident of Kamrup District and, as such, he is entitled to all the rights and privileges guaranteed by the Constitution of India. The applicant belongs to Schedule Tribe (Plains) community and is the only earning member of his family consisting of his parents, younger brothers and sisters and there is no a single Govt. employee in his family.

*Nepay Bame*

4.2 That the applicant begs to state that he is a graduate in Arts and after his graduation he could not pursue higher studies due to poor economic condition of his family and he has been constantly looking for a job in order to mitigate the poor economic condition of his family.

4.3 That, while the applicant was in search for a suitable job, he came across an advertisement issue in the local newspapers for filling up the posts of Centralised Group-D in the Indian Railways showing the number of vacant posts to be filled up on 28.6.2003 vide Employment Notice number 1/03. In the said Employment Notice the closing date was shown as 28.7.2003.

4.4 That pursuant to the advertisement the applicant collected the prescribed application format, filled up the same and submitted the same along with requisite enclosures to the concerned authority after fulfillment of required formalities as stipulated in the said advertisement.

4.5 That after receipt of the forms and enclosures duly verified, an admit card was issued to the applicant bearing Roll No. 33487211 for appearing in the written examination of Grade-D post to be held on 5.12.2004.

4.6 That your humble applicant begs to state that he has answered total 85 Nos. of questions out of total 100 Nos. of questions correctly and expected to secure 75 to 80 marks.

4.7 That the result of the examination has been declared on May, 2005 and to be utmost surprise the applicant found that his allotted Roll No. 33487211 did not reflect in the result sheet published by the Board. The applicant then approached the

*Nipun bano*

respondent Nos. 2 and 3 and requested them to let him know as to how many marks have been answered by this applicant and as to how many marks have been secured by this applicant but the respondents refused to allow this applicant.

4.8 That your applicant is a graduate and did his best in the written examination held at Pandu College and he was expecting to obtain at least 75 of marks inasmuch as the applicant correctly answered almost all the 85 Nos. of objective type of questions he attempted.

4.9 That the applicant is a candidate belonging to the Schedule Tribe Reserve community and only 44.27 marks is sufficient to qualify in the test.

4.10 That the applicant again approached the respondent No.3 and he told the applicant that this applicant had answered only 55 numbers of objective questions and scored below 40 marks which was not basically true.

4.11 This applicant finding no way out served the respondent No.2 a pleader's notice on 27.7.2005 requesting the respondent to make enquiry and to pass necessary order directing the concerned officials of the Board to re-assess his answer script bearing Roll No. 33487211, but the respondent refused to do so.

4.12 Finding no alternative way the applicant approached the Hon'ble Tribunal by filing Original Application No. 262/2005 to redress his grievances by re-assessing his original answer script and to that effect prayed before the Hon'ble Tribunal to direct the respondents to produce the records of the answer script before the Court.

*Nepin Baro*

4.13 That the Hon'ble Tribunal was pleased to take up the original application filed by the applicant on 7.10.2005 on which date the Hon'ble Tribunal was pleased to dispose of the application after hearing the counsel at the admission stage.

4.14 That the Hon'ble Tribunal vide order dated 7.10.2005 was pleased to direct the concerned respondents to dispose of the representation submitted by the applicant and convey the decision to the applicant within a period of six weeks from the date of receipt of the order.

Copy of the representation i.e. the legal notice and the order dated 7.10.2005 passed by the Hon'ble Tribunal in O.A. No. 262/2005 is annexed herewith and marked as Annexure-A & B respectively.

4.15 That the applicant begs to state that he immediately communicated the order dated 7.10.2005 passed in O.A. No. 262/2005 by submitting an appeal on 7.11.2005 and waiting for a positive result but he was shocked and surprised to receive the impugned order dated 15.12.2005 passed by the Assistant Secretary for Chairman, RRB/GHY issued under Memo No. RRB/CAT/OA No. 262/05/NB by which appeal submitted by the applicant annexing the order dated 7.10.2005 has been disposed of and a speaking order was passed holding that the respondent No. 4 did not find any reason for further consideration for selection against the Post of Trackman/Khalasi.

A copy of the impugned letter dated 15.12.2005 issued by the respondent

Nepu 6070

No 4 under the Memo No. RRB/CAT/ OA No. 262/05/NB and answer sheet are annexed herewith and marked as Annexure-C and C(1) respectively.

4.16 That the applicant begs to state that the respondent passed the impugned order dated 15.12.2005 without disposing of the representation (Annexure-A) in true term and spirit and moreover, the photocopy of computer extract of his answer script is not convincingly genuine. Therefore, the applicant has approached this Hon'ble Tribunal for redressal of his grievance and for the ends of justice and equity.

#### **5. GROUNDS FOR RELIEF WITH LEGAL PROVISION**

5.1 For that the applicant being eligible having graduate degree as well as Probin in Hindi and sufficiently qualified to answer the question of Grade -D post category for which only HSLC passed certificate is sufficient but the respondent authorities has acted illegally and arbitrarily by not disposing of the representation of the applicant in proper terms and spirit.

5.2 For that the applicant being sufficiently qualified had answered at least 85 to 90 numbers of questions correctly and, as such, he had the legitimate expectation that his case would be considered for appointment of Grade D category but the respondent authorities by depriving the legitimate right of the applicant did not reflect the true figure of number of questions answered and the number of correct answers.

5.3 For that, the OMR (Answer sheet) which was annexed [Annexure-c(1)] with the impugned order dated 15.12.2005

*Nepem Baro*

(Annexure-B) is a photocopy of an extract from the computer and is not the genuine OMR(Answer sheet) against Roll No. 33487211. Moreover, a photostat copy of any document is not admissible under the Indian Evidence Act and as such, the original answer sheet against Roll No. 33487211 is required to be called for before this Hon'ble Tribunal for proper scrutiny and re-examination.

5.4 For that the respondent authority did not examine the original answer sheet of the applicant bearing Roll No. 33487211 and as such the total number obtained is not correct at all and liable to be re-examined properly before the Hon'ble Tribunal.

5.5 For that the figures of the original document i.e. answer sheet may tantamount to forging but the respondent authorities did not take into account that aspect of the matter and passed the impugned order dated 15.12.2005 rejecting the appeal filed by the applicant which is ex-facie bad in law and liable to be interfered with by this Hon'ble Tribunal.

5.6 For that the respondent authorities failed to take into account that the applicant is a sufficiently qualified (graduate) for Grade-D category post who hailed from a very poor family and has to bear the burden of his family and as such, he deserved the genuine examination of his answersheet against the Roll No. 33487211.

5.7 For that there are 2720 posts lying vacant in which appointment from Group-D category is going to be made by the respondent very recently and as such, your Lordship would be pleased to direct the respondents to immediately produce the original record before the Tribunal and make proper scrutiny from the genuine answer script so that the applicant who is a much

Nipu Baro

deserving candidate for the post gets the opportunity to be appointed through appearing in physical test.

**6. DETAILS OF REMEDIES EXHAUSTED**

That the applicant declares that he has no other alternative remedy than to come under the protective hands of this Hon'ble Tribunal.

**7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT :**

The applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority or any other Bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

**8. RELIEF SOUGHT FOR**

Under the facts and circumstances as stated above, the applicant humbly and most respectfully prays that the instant application be admitted, relevant records be called for and upon hearing the parties, on cause and causes that may be shown, be pleased to grant the following reliefs to the applicant :

8.1 The Hon'ble Tribunal may be pleased to direct the respondents to produce original records of the answer script bearing Roll No. 33487211 held at Pandu College on 5.12.2004 for the post of Centralised Group-D i.e. Trackman.

*Nepay Baro*

8.2 to allow the applicant to see the answer script within the Court room.

8.3 to re-assess and calculate the total marks answered and total marks obtained by correct answers

8.4 Any other relief or reliefs that may be entitled by the applicant and if more marks are obtained, the respondents may be directed to appoint the applicant in the post of centralised Group-D post after taking physical test.

**9. INTERIM ORDER PRAYED FOR :**

In the above circumstances, it is most earnestly prayed that the Hon'ble Tribunal may be pleased to pass an interim order directing the respondent Nos. 2 and 3 to keep a post of centralised Group-D category i.e. Trackman vacant till the disposal of this application and/or be pleased to pass order/orders considering the facts and circumstances of the case.

10. Application is filed through Advocate

**11. Particulars of I.P.O**

I.P.O. No.	:	26G 319406
Date of issue	:	24-2-2006
Issued from	:	Guwahati Head Post Office (Meghaloof Bhowm)
Payable at	:	

**12. LIST OF ENCLOSURES**

As stated above

Nipu Rayo

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**VERIFICATION**

I, Shri Nipen Boro, aged 31, son of late Nanda Boro, vill- Halikuchi, P.O. Tulshibari, District- Kamrup(Assam) as above do hereby solemnly verified that the statements made in paragraph Nos. 1, 2, 3, 4, 4, 5, 6, 7 true to my knowledge, those made in paragraph Nos. 4, 14 and 4, 15 being matters of records, are true to my information derived there from which I believe to be true and those made in Paragraph 5 are true to my legal advice and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this 28 th day of February, 2006 at Guwahati.

Nipen Boro

-P-

Annexure A

Ram Chandra Saikia B.A,LL.B

Residence:

Advocate

Gauhati High court  
Phone: (0361)2541066(O)

Rupnagar, Brindaban Path  
Guwahati-781032  
Phone: (0361)2548682(R)

Ref No.....

(1)

Date 27.07.05

To,

The General Manager, N.F.Railway  
Maligaon, Guwahati-781011

Sub: Pleaders Notice

Respected Sir,

Under instruction of my client Sri Nipen Boro, S/o-Late Nanda Boro, resident of village Halikuchi, P.S.-Tulsibari, District-Kamrup, (Assam) , I would like to serve this notice upon you as follows:

1. That my client applied for the post of Gangman/Trackman as per your employment Notice No. 1/03(Centralised Grade-D) dated 13/06/2003 for filling up Grade-D posts on Indian Railways . The written examination for the posts was held on 5/12/04 at Pandu college at Guwahati and my client appeared in the examination under Roll No. 33487211 .

*Certified to be  
True  
R.C.S.*

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Ram Chandra Saikia B.A,LL.B

Residence:

Advocate

Guwahati High court  
Phone: (0361) 2541066(0)

Rupnagar, Brindaban Path  
Guwahati-781032  
Phone: (0361) 2548682(R)

Ref No. ....

(2)

Date 27.07.05

2. That out of 100 marks my client answered 85 marks and he expected 75 marks against the 85 marks he answered in as much as the questions were of objective type.

3. That my client is a Graduate and he is Probin in Hindi and he has undergone training and craftsmanship course under Food Product from the institute of Hotel Management at Guwahati and he knows type writing and further he completed six months course in "J.M. & Sons English Backery" (coimbator) in Tamil Nadu and he has 7 months experience as kitchen supervisor at Hotel Nandan, Guwahati and further nine months experience in F & B Department in Brahmaputra Ashok Hotel at Guwahati.

4. That my client belonging to S.T(P) category. As per your employment Notice there are some preference/ reservation to ST.

5. That my client was expecting legitimately to be selected in the written test examination held on 5/12/2004. but unfortunately, the result which were declared in your office as per rule did not reflect the Roll No of my client

Ram Chandra Saikia B.A,LL.B

Advocate

Gauhati High court  
Phone: (0361)2541066(0)

Residence:

Rupnagar, Brindaban Path  
Guwahati-781032  
Phone: (0361)2548682(R)

Ref No:.....

(3)

Date: 27. 07. 05

and he came to know from the computer section of your office that he secured 45 marks out of 55 marks he answered.

6. That my client answered against only 55 marks in said examination is absolutely incorrect.

7. That my client approach your esteemed office on several occasion and requested your good office to re-asses the answer scripts as there might be some wrong calculation done by the examiners (though not voluntary)

8. That my client approached several times to you by submitting representations narrating in details the facts and requesting you to take necessary action on the matter. But till date, no positive response from your end have received by my client.

In the aforesaid circumstances, you are most earnestly requested to make the inquiry and to pass necessary order directing your good officials to re-asses the marks against Roll No. 33487211 to the examination held on 5/12/2004 at Pandu college within the period of 15 days from today and further to keep one post of Trackman/Gangman vacant failing which my client will have no option but to approach to the

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Ram Chandra Saikia B.A,LL.B

Residence:

Advocate

Gauhati High court  
Phone:(0361)2541066(O)

Rupnagar, Brindaban Path  
Guwahati-781032  
Phone:(0361)2548682(R)

Ref No.....

(4)

Date. 27.07.05.

Hon'ble Court seeking proper remedy and in that event your good office shall be responsible to appear and to bear the cost of litigation.

An early response is eagerly awaited.

With kind regard

Your faithfully  
Ram Chandra Saikia.  
(Advocate)

FORM NO. 15  
( SEE RULE 42 )CENTRAL ADMINISTRATIVE TRIBUNAL  
(KOLKATA BENCH).ORDER SHEET

Original Application No. 262/05

Misc. Petition No. /

Contempt Petition No. /

Review Application No. /

Applicant(S): Nipen Poro

Respondent(S): U.O.I. Govt

Advocate for the Applicant(s):- R. C. Scilcia, M. J. Barua

Advocate for the Respondent(s):- Railway Counsel

Notes of the Registry	Date	Order of the Tribunal
	7.10.05	<p>Present: Hon'ble Mr.G.Sivarajan, Vice-Chairman.</p> <p>Hon'ble Mr.M.K.Misra, Administrative Member.</p> <p>The applicant appeared in the Selection test for the post of Group 'P' post under the Respondents. His grievance is that though he had successfully <del>has</del> answered at least 85 marks <sup>marking</sup> but he was given only 45 marks. The applicant wanted to revalue the answer scripts by the Respondents. For this purpose he sent a pleaders Notice (Annexure C). His present grievance is that the Respondent has not <sup>so far</sup> been disposed of the said notice.</p> <p>We have heard Mr.M.Ghanda learned counsel for the applicant and Mr.J.L. Sarkar learned counsel appearing for the Railways. We are of the view that this O.A. can be disposed of at the Admission itself with directions.</p> <p>Accordingly there will be direction to the concerned respondents to dispose of the representation (Annexure C) submitted by the applicant and convey the decision to the applicant within a period of six weeks from the date of receipt of this order.</p> <p>The O.A. is disposed of.</p> <p>Sd- vice-chairman.</p>

Certified to be  
True  
J.B.

## RAILWAY RECRUITMENT BOARD :- GUWAHATI

No-RRB/CAT/OA.No-262/05/NB

Dated:15.12.05

To  
 ✓ Shri Nipen Boro.  
 S/O Late Nanda Boro.  
 Vill-Halikuchi.  
 P.O. Tulshibari.  
 Dist- Kamrup(ASSAM).

Sub:-Hon'ble CAT/Guahati's order dated:-07.10.05.  
 against the OA No.262/05

Reff:-Your application No. Nil dated:-17.11.05 received  
 on 17.11.05

The appeal preferred vide your Letter No. Nil dated:-  
 07.11.05 received on:-17.11.05..has been put up to the competent authority for his  
 consideration. On going through your appeal the competent authority has passed his  
 speaking order which is enclosed herewith for your information please and hereby your  
 appeal dated:-07.11.05. has been disposed off.

DA - 1(One)

*R.K.SONOWAL*  
 (R.K.SONOWAL)  
 Assistant Secretary.  
 For Chairman, RRB/GHY.

*RRB/GHY*  
 (R.K.SONOWAL)  
 Assistant Secretary.  
 For Chairman, RRB/GHY

Copy to:-APO/LC/MLG. for his information please.

*Certified to be  
 True copy*

In reference to the Hon'ble CAT Guwahati's Order dated 7/10/05 against the OA No.262/05 in the case of Nripen Boro vs. Union of India and others, the undersigned had gone through the appeal No. Nil dated 7/11/05 submitted by Shri Nripen Boro and pass the following order after due consideration

1. The Written Examination for the post of Trackman/Khalasi(Group-D) as per Centralized Employment Notice No.1/2003 was held on :-
  - (i) 09/11/2003
  - (ii) 16/11/2003
  - (iii) 05/12/2004
  - (iv) 12/12/2004 (Two sessions Morning & Evening)
2. Shri. Nripen Boro bearing Roll No. 33487211 appeared in the Written Examination on 05/12/2004 in the Center Pandu College, Pandu, Guwahati-12.
3. It may please be noted that the result was declared basing on the performance of Written Examination purely on merit on All India Basis competitive Examination, subject to qualify in the physical efficiency test and fulfillment all terms and conditions set down in the Centralized Employment Notice. I of 2003.
4. The claim made by Shri Nripen Boro through pleaders notice dated 27/7/05 that he had answered of 85 marks and expected to get 75 marks out of 100 questions. This is totally false and not based on facts, which may please be seen from the copy OMR (Answer sheet) of the written examination held on 05/12/2004 at Pandu College.
5. From the OMR(Answer Sheet) it is seen that :-

Total Mark -100 questions  
Answered-55  
Correct-44  
Wrong-11  
Total mark secured-40.33
6. Besides the Written Examination was held in 4 days at various centers and on the last day there was two sessions both in morning and evening under the circumstances the formula of standard deviation was followed and after following the standard deviation, Shri Boro had scored 36.11. However, the cut off mark of ST Reserve Community is 44.27 marks, which was higher than that mark scored by Shri Boro.
7. In view of above the appeal dated 7/11/05 submitted by Shri Nripen Boro has been carefully considered and the undersigned does not find any reason for further consideration for selection against the post of Trackman/Khalasi. Therefore, the appeal submitted by Sri Boro is hereby disposed off.

SP

Chittambar

Delivery R...

OC

ansd  
14/12/05  
Railway Selection Board  
Guwahati

## RAILWAY (GENERAL) ACT, 1925, (No. 10 of 1925).

ANSWER SHEET PAGE ONE

**INSTRUCTIONS:**

PRINT AND READ READING ANSWER SHEET

OTHER INSTRUCTIONS ON THE BACK PAGE TO BE READ CAREFULLY

ੴ ਪ੍ਰਾਣੀ :

ਅਥਵਾ ਭਾਰ ਪਰ ਕੇ ਪ੍ਰਭੀ ਕੀ ਅਗੋਂ ਜਾਂਦੇ।  
ਅਗੇ ਬਿਤੇਖੀ ਜੀ ਸਿਰਫੇ ਪ੍ਰਭ ਪਾਂਧੀ ਦੀ ਪੜ੍ਹੇ

W. G. AUTOR / POLYU

परीक्षा की तिथि / DATE OF EXAM.

0.5 = 12 = 2004

Digitized by srujanika@gmail.com

Panels: 611e2-e

abney  
abney  
11/13  
return  
helen beaumont

EXAMINATION CENTRE  
15.10.1962  
EXAMINATION CENTRE

ପ୍ରତି ପ୍ରଶ୍ନାକାରୀ ରେ  
QUESTION  
BOOKLET NO.

**Reserve  
Railway Recruit  
Allocation  
RESERVATION  
CODE**

1. *Leibniz* (1646-1716) *Philosophie*

26	Ⓐ	Ⓐ	Ⓐ	Ⓐ	Ⓐ
27	Ⓐ	Ⓐ	Ⓐ	Ⓐ	Ⓐ
28	Ⓐ	Ⓐ	Ⓐ	Ⓐ	Ⓐ
29	Ⓐ	Ⓐ	Ⓐ	Ⓐ	Ⓐ
30	Ⓐ	Ⓐ	Ⓐ	Ⓐ	Ⓐ
31	Ⓐ	Ⓐ	Ⓐ	Ⓐ	Ⓐ
32	Ⓐ	Ⓐ	Ⓐ	Ⓐ	Ⓐ
33	Ⓐ	Ⓐ	Ⓐ	Ⓐ	Ⓐ
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35	Ⓐ	Ⓐ	Ⓐ	Ⓐ	Ⓐ
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47	Ⓐ	Ⓐ	Ⓐ	Ⓐ	Ⓐ
48	Ⓐ	Ⓐ	Ⓐ	Ⓐ	Ⓐ
49	Ⓐ	Ⓐ	Ⓐ	Ⓐ	Ⓐ
50	Ⓐ	Ⓐ	Ⓐ	Ⓐ	Ⓐ

51	(A)	10	65	68	7
52	(A)	10	65	68	7
53	(A)	10	65	68	7
54	(A)	10	65	68	7
55	(A)	10	65	68	8
56	(A)	10	65	68	8
57	(A)	10	65	68	62
58	(A)	10	65	68	80
59	(A)	10	65	68	8
60	(A)	10	65	68	8
61	(A)	10	65	68	8
62	(A)	10	65	68	62
63	(A)	10	65	68	80
64	(A)	10	65	68	8
65	(A)	10	65	68	61
66	(A)	10	65	68	62
67	(A)	10	65	68	93
68	(A)	10	65	68	94
69	(A)	10	65	68	95
70	(A)	10	65	68	96
71	(A)	10	65	68	97
72	(A)	10	65	68	98

certified

कृपया इस भूमि पर दूध न लें। PLEASE DO NOT MILK IN THIS AREA.

118 118

2002 RELEASE UNDER E.O. 14176

SL. No. 42176

DISTRICT:

**VAKALATNAMA**

**IN THE GAUHATI HIGH COURT**

[THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM  
AND ARUNACHAL PRADESH]

C.A.T. Gly. Bench.

O. A. NO. 521 OF 2006

APPELLANT  
Nipen Boro

PETITIONER  
VERSUS

Union of India & Others

RESPONDENT  
OPPOSITE-PARTY

Know all men by these presents that the above named ..... Petitioner .....  
do hereby nominate, constitute and appoint Sri/Smti ..... R. C. Saitia, M. J. Baruah .....  
..... Advocate and such of the undermentioned Advocates as shall  
accept this Vakalatnama to be my/our true and lawful Advocates to appear and act for me/us in the matter noted above  
and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or  
drawing money, filing in or taking out papers, deeds of composition etc. for me/us and on my/our behalf and I/We agree  
to ratify and confirm all acts to be done by the said Advocates as mine/ours for all intents and purposes. In case of non-  
payment of the stipulated fee in full, no Advocate will be bound to appear and act on my/our behalf.

In Witness Whereof I/We hereunto set my/our hand on this ..... 28th Day of ..... February 2006

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MS. BABITA DAS (I)	C.R. DAS	U.K. THAKURIA	DIPANKAR BORA
UTPAL CH. DAS	MS. ANJU TALUKDAR	J. M. DAS	SUMAN SHYAM
ARUP KR. SARMA (II)	S. P. DEY	MS. G. DAS LAHKAR	BEDADYUTI CHOUDHURY
MS. S. BARPUJARI	MRS. INDRANI SARMA (I)	CHANDRA BORUAH	MS. BORNALI BHUYAN
S.S. SAMADUR RAHMAN	MS. BHANU SENAPATI	S.P. SHARMA	MS. BANTI DUTTA
BISWAJIT PRASAD	DEBASIS SUR	BHUBANESWAR KALITA (II)	MS. MOUSHUMI DEKA
MS. M. PRADHAN	MS. ANURUPA DEY	N. K. GOLDSMITH	MS. CHANDANA NANDI
A.K. JAIN	D.C. BORAH	SURAJIT DUTTA	SUNIL AGARWAL
MS. JYOTIMALA KONWAR	R. K. PRADHAN	A.K. MEHTA	HARI KANTA DEKA (Sr. Adv.)
MS. CHANDANA DEKA	SANTANU BHATTACHARYYA	ANJAN J. SAIKIA	MS. REHANA BEGUM (I)
D.R. BORA	SATYAJEET SHARMA	A.K. BARUAH (II)	O.P. SAHARIA
H.R. KHAN	DEBA KR. DAS	BALDEV SINGH	S.C. ACHARYA
SYED I. RAHMAN	PRIYATOSH BHATTACHARJEE	Y.S. MANNAN	S.S. DUTTA
PARAMANANDA BORAH	PARITOSH PURKAYASTHA	RAJ SEKHAR	AKHTAR PARVEZ
JAYANTA TALUKDAR	MS. RINA BHATTACHARYYA	PULIN BISWAS	MS. N.S. THAKURIA
MS. BONTI SARMA	DEBAJIT BHATTACHARJEE	MONOJ BHAGABATI	S.S. MOZINDER BAROOAH
KULENDRA BHATTA	PRADIP DUTTA ROY	SONESWAR DAS	DIPU MANI THAKURIA
MS. A. DEKA LAHKAR	M.K. MAJUMDAR	MRINAL SARMA	JAINUL ABEDIN (II)
P.K. BARUAH (II)	B. M. CHOUDHURY	MD. A. ALAM KHAN	JAWRA MAIO
CHITTARANJAN GOSWAMI	SOUMITRA SAIKIA	MRS. J. CHAKRABORTY	JOGEN HANDIQUE
N.K. BARUA	SYED MD. T. CHISTIE	MS. S.B. CHOUDHURY	I.A. TALUKDAR
B.K. BAISHYA	DR (MRS.) M. PATHAK	U.S. AGARWALLA	BIKRAM CHOUDHURY
IFTE KHAR AHMED	MS. KALPANA BARUAH	P.K. SENOWA	NABAJIT BHARALI
D.C. NATH	B.W. PHIRA	O.K. MAHESREE (Sr. Adv.)	MRS. H. M. PHUKAN
MS. NILUFAR RAFIQUE	S.R. RAVA	N.N. BHUYAN CHOUDHURY	A.R. MEDHI
ZAFAR IQBAL	MS. P.B. BHATTACHARJEE	SARBESWAR DAS	MD. BABULUR RAHMAN
MS. MEGHAMALA SHARMA	S.C. BHARALI	MRS. AMI B. SARMA	P.K. PODDAR
AJANTA SARMA	MANOJ AGARWAL	AFTAB ALAM	MD. ILIAS H. ALI
ADIL AHMED	HAREN DAS	J.K. ADHYAPOK	RAMKRISHNA BHATTACHARJEE
MS. NANDITA MORAL	MS. AJANTA NEOG	COL (RTD.) M. GOSWAMI	M.K. MISRA
MS. DEEPANJALEE DAS	ARNAB BISWAS	B.K. SINGH	R.J. BARUA
O.P. BHATI	SAHIDA BEGUM	MD. AYUB ALI	B. K. DUTTA
DR (MRS) P. CHAKRABARTY	MONMOHAN GOSWAMI	ADHIR S. CHOUDHURY	MRS. S. DAS BHUYAN
JAINUDDIN AHMED	P.C. CHOUDHURY	S.R. SAIKIA	MRS. M. RAJKUMARI
B. KARPUKAYASTHA	M.N. NATH	BAHADUR RAMCHIARY	ACHYUT OZAH
SIDHARTHA SARMA	MS. UMA CHAKRAVORTY	TAPAN DAS (II)	BIKAS HAZARIKA
A.K. DEY	MS. JUTHIKA CHAKRABORTY	MRS. PUSPA GOGOI	MS. MONI NATH

S. K. DAS	SHAJAHAN ALI	BHASKAR BARMAN	SANTOSH JAIN
RAHMAT ALI	DHIMAN TALUKDAR	MS. BIJOYA BAIRAGI	SUNIL KR. JAIN
DEVAJIT SAIKIA	U.P. BARUAH	PABITRA S. BHATTACHARYYA	DIPENJYOTI DUTTA
MATIN B. U. AHMED	MS. ARUNIMA SENAPATI	SURAJIT BHARALI	MRS. BANANI DAS
B. K. HAZARIKA	MS. SUJATA CHANGKAKOTI	MS. BABINA BEGUM	RAJESH KR. CHAYENGIA
SONJOY SARMA	A.L. MANDAL	MS. NANDITA BHARALI	MS. ASHA TEWARI
MD. A. J. ATIA	UTPAL DAS (III)	SUJIT KR. GHOSH	MRS. R. BORO BORAH
ASHIF AHMED	S. K. KHAITAN	MISS. RUPALIM DAS	MISS. REKHA DEKA
MATIUR RAHMAN	MRS. V. L. SINGH	PRANAB SHARMA	MS. N. MEDHI KALITA
A.K. BASFOR	ARNAB JAN DEKA	MISS M.M. BORAH	MANASH GARODIA
SHOUMEN SENGUPTA	S. K. SINGH	MS. BANTI BAISHYA	JAKIRUL I. BORBHUIYA
D.K. JAIN	NIRAN BARAH	RADHA M. DAS	SUBIR BHATTACHARJEE
MS. MALLIKA DUTTA	MRS. A. A. BEGUM	PADMESWAR DEKA	MS. DIPAKA BORGOHAIN
AJUNGLA AIER	SONESWAR SAIKIA	ANUPAM CHAKRABORTY	MRINALENDU CHOUDHURY
H. B. SARMA	J. P. CHAUHAN	ANGSHUMAN BORA	DHRUVAJYOTI PATHAK
PRAJNAN C. DEKA	DEBAJIT GOGOI	RAJEEV DAS	KAUSHIK HAZARIKA
ARINDAM BARTHAKUR	GAUTAM SOREN	BISWAMBHAR SHARMA	DILIP BARUAH (II)
M. J. DAS	AFSARUDDIN CHOUDHURY	HARGOBINDA BORUAH	MD. ABDUL MATLIB
P.K. TALUKDAR	JOGEN BORDOLOI	MS. JITUMONI SHARMA	RAJIB HAZARIKA
MS. MOHSYNA SYREEN	SUNIL KR. SINGHA	PUTUL CH. GOSWAMI	NABASHISH GOSWAMI
MS. K. M. PHUKAN	MRS. B. BHUYAN	RANJAN GOGOI	DEBASHISH BATTACHARYA
MS. J. RANI BORA	ARUN NATH	MISS. LOLITA RENGMA	KUMUD CH. BORO
MANASH BARUAH	MS. M. BORDOLOI	MISS. BASABI DAS	NARENDRA NATH JHA
K.K. BHATTA	SADHAN KALITA	MS. RUPANJALI DAS	RANDEEP SHARMA
MRS. RANI DUTTA	CHINMOY BHATTACHARYYA	MANISH CHOUDHURY	MS. TAMANNA BORA
ASLAM KHAN	ANUPAM CHAUDHURY	MISS. MARAMEE GOGOI	MRS. FARIDA BEGUM
PRANAB CHAKRABORTY	PRABAL KATAKI	NABIN DEB NATH	NEELANJAN DEKA
MS. PURABI KALITA	SANJU GANGULY	MRS. CHAYA DEVI	DEVASHIS BARUAH
JAYANTA DEKA	R.K. BOTHRA	MS. BASHARI SEAL	MS. MEETA DEY
NAVAROON NATH	MS. NAVANITA MITRA	MISS DEBALINA CHOUDHURY	TUSHAR KT. RAJKUMAR
MS. NIRMALI TALUKDAR	RAM NAKSHTRA	MS. SMRITISHREE CHAKRAVARTY	MISS. S. MADHURI NEOG
N.A. LASKAR	S.N. RAY	MISS. MAMANI BASAR	MRS. RUNUMI DAS
NAJROL HAQUE	D.K. SARMAH	MISS. SANCHITA ROY	MISS. B. MAYA CHHETRI
MITHUN TALUKDAR	MS. ANUPAMA DASS	MISS. ANJALI DAS	MD. MASUD-UR-RAHMAN HAZARIKA
KANHAIYALAL GUPTA	MISS. R. DEKA	DIPAK KR. KALITA	TAPAN CH. DAS (III)
MRS. M. GOHAIN	L.K. BORAH	NURUL I. CHOUDHURY	SANJAY KR. CHAKRABORTY
MRS. GITA MEDHI	R.K. ADHIKARY	MD. A.K. HOSSAIN	MRS. D. BAISHYA (GOGOI)
B.S. BASUMATARY	S.K. SHARMA	MS. KAVERI MEDHI	MS. ANJU AHMED
N. P. DAS	MISS. ANITA DAS	KAUSHIK GOSWAMI	ROBIN KR. DUTTA
DHRUBA KR. SAIKIA (Sr. Adv.)	J. K. SARMA	ABDUR R. SHEIKH	SHARIF UDDIN
INDRANEEL CHOWDHURY	MRS. M. CHOWDHURY	MS. TAPASI DAS	MRIDUL KR DAS
MRS. R. S. CHOWDHURY	ZIAUL ALAM	HEMANTA KR. SARMA (II)	MRS. CHANDANA SHOME
SUBRAT BHUYAN (I)	MS. N. HOMCHAUDHURY	MISS. DIPSHIKHA DAS	RITU PARNA HAZARIKA
MRS. JYASNA SIKDAR	S.K. SINHA	RAJESH KR. BHATRA	ABHIJIT DAS
MRS. M. SARMA BARUAH	ROMEN BARUAH	SAGAR RAVI G.	MS. KANCHAN NEWAR
J. P. DAS	ARUPANANDA CHOWDHURY	PADMADHAR UPADHYAY	HRISHIKESH DAS
HIRALAL MAURYA	NILADRI BHATTACHARYYA	MISS. PEACE LAHKAR	PRABIN DAS
KAMALAKSHYA DAS	MS. I. KRISHNATRAIYA	IKBAL H. SAIKIA	ANKUR BHUYAN
MS. IPSITA GOHAIN	MS. PAHARI SAIKIA	DIBYAJYOTI BORAH	MRS. SHAHNAZ BEGUM
MS. DIPASHREE SINHA	N. K. BARKAKATI	MISS. HASINA YESMIN	DEVA KR. DAS (II)
MS. NIRUPAMA BARUAH	ASHIM KR. CHOUDHURY	MRS. JURI D. BARMAN	MS. ROUSHANARA CHOUDHURY
MS. PAPIA CHAKRABORTY	MS. S. HAZARIKA	MISS. ASMINA BEGUM	RABINDRA CH. PAUL
HAREKRISHNA DEKA	RUPJIT DE	MRS. RAKHEE B DEB	MS. M. BHATTACHARJEE
SAJID RAHMAN	R.K. NATH	MRINMOY DUTTA	MS. NAVANITA BARUAH
MS. APARNA AJITSARIA	D. J. DUTTA	MISS. SANTANA SARMA	UJJAL KR. GOSWAMI
G.B. DAS	R.K. SARMA	BIMAL SARMAH	MRINAL KT. NATH
DEBAJEET THAOSEN	DINAMANI SARMAH	AMBAR BARKATAKI	DURGA P. MANDAL
S.K. MEDHI (II)	PARTHA CHOWDHURY	MISS. NIZIFA KHANAM	MISS. NAMITA CHOUDHURY
BEGUM R. A. SULTANA	B.P. SINHA	MS. BARNALI MAHANTA	DILIP KR. JAIN
ALOK DEB	ROFIQURRAHMAN AHMED	MIZAZUR R. BORBHUIYA	MISS. IJUMONI THAKURIA
MS. B. CHAKRABARTTY	AISWARYYA SARMA	SANJAY ROY	ARUN DEV CHOUDHURY
MS. INDRANI CHETIA	MS. A. BARUA	IMTI LONGJEM	NAKUL KALITA
MS. ANUPAMA DEVI	MD. NIZAMUDDIN SEIKH	MISS. BIPASHA SARKAR	MS. MUNMUN B. SARMA
SIDDHARTH BARUAH	DIGANTA GOGOI	MISS. RINI SHARMA	MISS. RANJUMONI NEWAR
S.R. RAJBONGSHI	SANJIB ROY	SHAMIMA JAHAN	MOIRANGTHEM G. SINGH
K.K. BHATTACHARYYA	MS. KALPANA GOGOI (SARMAH)	NILOUTPAL RAJKHOWA	SANDIP BHATTACHARJEE
MS. MANJULIKA BAROOAH	ANIRBAN DAS	R.K. DEV CHOUDHURY	DEBASHISH SAIKIA
MS. MANJUSHA JHA	MRS. INDRANI CHOWDHURY	SONIT KR. SAIKIA	NANDAN SARKAR
MD. KHORSHED ALI	ANAN KR. BHUYAN	MISS. SEWALI KEOT	SOFIQR RAHMAN
ZAHANGIR HUSSAIN	PALASH DAS	MS. MITALI MAHANTA	UDAY J. SAIKIA
S. N. DEV PUZARI	MS. BIPAAKKHI BORTHAKUR	GAUTAM KR. SARMA	PANKAJ KR. DEKA
DIGANTA KR. MISRA	DIPAK KR. DEY.	SHAHAB UD. MAZUMDAR	IMRAN H. LASKAR
MD. AFTAB HUSSIAN	PARTHA P. BARUAH	ABDUL MANNAF	MS. BANASHREE GOGOI
MRS. N. S. AHMED ISLAM	AJIT KR. DUTTA	RAGHUNATH PD. ROY	MISS. HIRAMONI DEKA
MS. G.R. MAHILARY	MD. BAHARUL ISLAM (I)	ABU SAYED	
M.K. MODI	MD. TARIQUL ISLAM		
I.A. HAZARIKA			

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ISWAR CH. GOGOI	SUDIPTO BHATTACHARJEE	MRS. RUBI G. GOHAIN BARUAH	MISS DIPANJALI DEKA
MISS BIJOYA SINHA	PRAHLAD KR. BRAHMA	MISS. JOYATI PAUL	MD. ALAM GEER
MD. KURBAN ALI	MS. JAGRITI RAJKUMARI	MISS. ANOWARA MAZUMDAR	NUR ISLAM
SAHIDUL H. SARKAR	KUSH RAM BORA	MISS. MADHUSMITA BAISHYA	BABUL DEKA
GAUTAM SHARMA	MS. DEEPALE KALITA	ABHIJIT DAS	AJOY KR. PHUKAN
MISS. ADITI BHATTACJARJEE	DEEPAK BORA	BIJOY KR. DAS	ATAL TEWARI
DHRUBA BANIA	DIPANKAR PD. BORAH	JAHURUL ISLAM	MISS WAHEEDA REHMAN
GAUTAM CHAUDHURY	RAJESH KR. AGARWAL	MISS. GITUMANI DEKA	N. UNNI K. NAIR
SATYABRAT DEV SARMA	MRS. SACHITRA BORA	MS. HIRANYAMAYEE BARUA	NABADIP BAROOAH
MRS. NIRADA SEAL	SUJOY GOSWAMI	MD. JEHIRUL I. AHMED	J. A. HASSAN
NARAYAN D. BHUYAN	RINKU MAHANTA	MS. PRTIBHA DEKA	MISS SANGEETA SARKAR
KULAJIT DAS	JAIDEEP PURKAYASTHA	MRS. S. BORPATRA GOHAIN	ANJAN KR. DAS
MD. ASLAM KHAN (II)	ZAKIRUL AHSAN	MRS. MANASI DAS	MISS JAYA CHANDA
SAMIUL MUNIR	MISS. RINKI BISWAS	SYED S. FAROOQUE	NITESH BHATRA
SANTANU GOSWAMI	MISS. SHABNAM CHETTRY	PARANGAM N. GOSWAMI	MISS DOROTHY ROY
NARAYAN SHARMA	MISS. MANASHI CHOWDHURY	ANOWAR HUSSAIN	MS. ARPANA BORAH PHUKAN
MS. PANCHALI BRAHMA	SANTANU RAJ GOGOI	ADITYA HAZARIKA	MISS LIPKA TALUKDAR
MANISH NATH	MISS. SHARMILA DAS	SHIMANTA NEOGI	MISS MEGHALI DEHINGIA
MISS. REHNA BEGUM (II)	MRS. RUPREKHA DAS	RUPAK DHAR	MISS RIMLY BARUAH
MS. RAJI CHETRI	MS. ARPITA PAUL	TAPAS DHAR	MS. BIPASHA DAS
KISHOR KR. BHAÑSALI	JOY DAS	RAJA JOY PHOOKAN	MS. PRANITA DAS
DIBAKAR BORAH	DHRUPAD KASHYAP DAS	MANOJ KR. SHARMA (I)	ABHIJEET KR. BARUAH
NARESH MARKANDA	MS. SARMISTHA BARUA	ROUSHAN LAL	SULTAN AHMED
MRS. MAITREYEE BORAH	MRS. PRANITA PATHAK	MD. ROFIQL ALOM	MISS BARNALI BARUAH
JAYANTA KR. PARAJULI	MS. MOUSHUMI DAS	MISS. PRANATI DAS	MRS. M. MAZUMDER DEB
BAPAN CHOWDHURY	MS. BULIE SARMAH	RATUL DAS	MS. PANKAJA UPADHYAY
UTPAL KR. KALITA	MS. NANDINI MUKHARJEE	MISS. BAGMITA SARMA	THANESWAR SARMA
MS. APARAJITA SAIKIA	NEERAJ ANAND	MISS. P. R. MAHANTA	ASHIM TALUKDAR
MRS. MEERA H. BORAH	GITARTHA PATHAK	SANTANU BORTHAKUR	ABID ALI
DEBABRATA SAHA	SANKAR P. BHATTACHARJEE	MISS. MITALI BHUYAN	MS. SIMA GUPTA
MS. ANIMITA GOSWAMI	MD. KOHINOOR ISLAM	MISS. SABINA YASMIN	D. N. BHATTACHARYYA
MS. MANOSHI SHARMA	SYED MUSFIQUR RAHMAN	KISHORE KR. HAZARIKA	MISS SUDAKSHINA KHANIKAR
MISS. SATYAWATEE KONWAR	PUSPENDRA KR. MEDHI	MOYNUL H. CHOWDHURY (2)	ASHIMANTA GOSWAMI
MD. JAKIR H. KHAN	SANJIB KR. SINGHA	JONAB ALI AHMED	ANIL SHARMA BHATRA
BIJAN KR. MAHAJAN	MISS. NILAKSHI GOSWAMI	BHASKAR NATH	K. R. PATGIRI
ABHIJIT BHATTACHARJEE (II)	MISS. MANISHA SHARMA	ALIN SARMA	DEBENDRA SAHARIA
ARSHAD CHAUDHURY	GAUTAM RAHUL	KULA PD. GOGOI	RAJIB SARMA
PRANAB KR. DAS	MS. ANITA VERMA	H. M. A. MANNAN LASKAR	MUSTAFA JAMAL QUADIR
MS. MITALEE LAHKAR	TONGPOK PONGENER	BIBHASH PATHAK	MISS MANASKANTA BARUAH
KHANINDRA LAHKAR	ANIL GOHAIN	MD. JYOTSHNA ALI	MISS KAVITA K. JAIN
MS. MANJU BORDOLOI	MISS. ANUJITA BORA	JITUBORAH	TAPAN RANJAN DAS
SUSHANTA S. BAROOAH	SANJAY KR. SINGH	MISS BABITA DAS (II)	TRIDIB KALITA
MS. S. HAZARIKA (BORA)	SANJIB BARUAH	MISS RUNMANI DEKA	MS. MAMONI ROY
MD. ASLAM	MISS. SOBHANA SAIKIA	MISS MURCHAN SARMA	SAIDUL ISLAM
PRANJAL DAS	MISS. MOON BARUAH	ASHOK KR. BORA	MS. SHAMIMA BEGUM
MS. PANNA SHARMA	BRIJESH SHARMA	RANJAN KR. BHARALI	DIPANKAR BAGCHI
MS. MONALISA KONWAR	MISS. RAKHI PATHAK	BIJAY KRISHNA SEN	SHYAMAL AICH
SANDI K. DEORI	RATAN CH. DAS	MISS MEDHA LILA GOPE	MS. KANIKA SINGHA
MS. M. CHAKRABORTY	NABAJIT NARZARY	DR N.G. GOSWAMI	JAGADISH CH. GOGOI
DEBOJIT SENAPATI	SAFIQL HUSSAIN	KASHEM BHUYAN	MISS SWARNALI S. CHOWDHURY
RAJKUMART T. SINGH	NASIR UDDIN	MISS LIYANA RAHMAN	HARIBRATA CHANDA
MS. B. GHOSH (SEN)	MS. N. M. BORDOLOI (BORA)	M. U. MONDAL	MUKUT CH. BHATTA
MS. TASFIA HUSSAIN	PRAKASH KR. BOTHRA	MISS PARUL DAS	SUJIT KR. ROY
MRS. MEHBOOBA BEGUM	BIJOY CHETIA	JAYABRATA SINHA	RAJU GOSWAMI
JAI KISHAN BAJAJ	SUBHAJIT BANIK	MISS BIJAYA HAZARIKA	NANI G. KUNDU
MS. JAYATI PURKAYASTHA	SAHADEV DAS	MISS SUMITA CHOWDHURY	SHEKHAR CHAKRABORTY
MS. PAREE GOGOI	DR K. UDDIN AHMED	DEBAJIT BARUAH	OM P. AGARWAL
A. M. BARBUIYA	MD. A. Q. AKANDA	MISS DIPANJANA NANDI	RANABRATA BANERJEE
MISS. ARJUMANDA BHANU	PRADIP KR. AGARWALA	ABDUL KASHIM TALUKDAR	MS. SUMITRA SARMA
MS. KANGKI BORKATAKI	MD. FARID U. BARBUIYA	BIKASH SARAF	MRS. BANDANA DEKA
BINOY PATHAK	MISS. NIYATI KALITA	MS. AMVALIKA MEDHI	TARUN BORA
NITYANANDA UPADHYAYA	MRS. SADHANA KALITA	BABUL KUMAR DAIMARI	MOTI RAJ ADHIKARI
SANJIT SHIL	ARUP GOSWAMI (II)	MISS IVALINA DEKA	MISS SABBINA YASMIN
MS. JULIE MAHANTA	MS. ARUNDHATI BORA	SANJIB GOSWAMI	BISWAJIT BURAGOHAIN
MRS. MADHABI SAIKIA	MS. RITAMANI GOSWAMI	SABYASACHI P. CHOWDHURY	MRS. BOBY G. BURAGOHAIN
MISS. BABITA RANI DAS	SHUROT ZAMAL SHEIKH	DEBA KUMAR BORDOLOI	MISS SANGEETA BURAGOHAIN
SANTANU KR. DAS	SUMAN CHETIA	MANINDRA CHANDRA DAS	NEEL KAMAL DEV NATH
MISS. DOLORINA PATHAK	ALAKESH DEV SARMAH	MUL HOQUE AHMED	MISS DIPANNITA CHAKRABORTY
SUBHRANGSU DHAR	RANJIT KR. GOSWAMI	BATU KRISHNA BORAH	NAZMUL I. MAZARBUIYA
PARAMA KUMAR GOGOI	JAKIR HUSSAIN SAIKIA	MISS BANDITA DEY	PRASANTA HAZARIKA
MISS. GOPA SUTRADHAR	BHUPENCH. PEGU	MISS JULI GOGOI	MS. NAZNEEN AHMED
IKBAL AHMED	KUNTAL SHARMA PATHAK	MS. V. N. LASKAR	RIYAJUDDIN ANSARI
SANJIB GOGOI	DEEPAK KEJRIVAL	MISS RANJITA VERMA	SOURAV SHARMA
ABHIJIT BHATTACHARYA (III)	MISS. AMI SAIKIA	HARINARAYAN SARMA	MS. SIMA RANI DEY

MS. SWARNALATA GOSWAMI	AMIT JALLAN	NAYAN JT. SARMA	TILAK R. SARMA
MAINUL H. BARBHYAN	ISTIAQUE ALAM	RITE BARNA DEKA	MD. BAHARUL ISLAM (II)
MUKTI RAM LASKAR	RAJIB CHAKRAVORTY	MS. MOMITA BARAH	MOHENDRA DEKA
MISS BINITA BARUAH	LASHMI N. DIHINGIA	MISS LIPIKA DEVI	MRS. B. DAS SARKAR
RAFICUL ISLAM (II)	RAKESH DUBEY	RITURAJ BISWAS	JONE KR. SENAPATI
MISS KAMALA SINGHA	DEVJYOTI CHOWDHURY	MISS SEEMA CHAKRAVORTY	IFTIQUER RAFIQUE
MISS ANUPAMA ROY	PRIYANKU SUNDI	SATYAJIT K. S. THAKUR	I. A. SHEIKH
BISWAJIT CHAKRABORTY	SUBRATA NATH (II)	DR MATIUR RAHMAN	MISS ELAKSHI DEKA
MD. RAFIKUL ISLAM (III)	MISS GITY KALITA	MRS. P. DUTTA BUJARBARUAH	MD. ABDUL A. ALAMGIR
BINODAN TALUKDAR	ROSHAN MALOO (JAIN)	AMAL KALITA	KAMAL K. GOSWAMI
MISS MINERVA BARTHAKUR	MS. ONTIMA SHARMA	MS. MANJU AGARWALA	BHASKAR JT. DAS
MISS NITU HAWELIA	TAPAN ROY	MOBARAQUE HUSSAIN	BIBEKA NANDA GOGOI
RAHUL BEZBARUAH	MOINUL HOQUE ANSARY	PURBADRI BANERJEE	DHRUBOJYOTI CHAKRABORTY
ABU NASERUDDIN AHMED	MD. RAHMAT ALI (II)	MRS. C. BARUAH TALUKDAR	MS. ARUNDHUTI BARUAH
SUMIT DAS	MISS MARY GOGOI	ZAKIR HUSSAIN	ARUNANGSHU DHAR
SANACHOWBA SINGHA	IDRISH CHOWDHURY	MAZHARUL ISLAM	MS. SHABANA A. CHOWDHURY
YUNUSH AHMED	MS. MINAKSHI BHATTACHARJEE	MRIDUL KR. BORAH	TAPAN RANJAN DEURI
MISS RITA DEVI	JYOTIRMOY PATOWARY	MRS. NANDITA NATH	MANOJ KR. SARMA (III)
N. ANIX SINGH	SHEELADITYA	MISS KALPANA TALUKDAR	MRIDUPAWAN GOSWAMI
BANDAN KR. KAR	MADHURYA MAHANTA	BHUPEN KUMAR	AMLAN SARMA
BIKRAM MALAKAR	MISS SHEHNAZ RASUL	MS. MITALI GOGOI	MS. MADHURIMA DUTTA
LALIT KR. MINDA	RASIDUL HUSSAIN	MISS RULI BARUAH	AMIT GOYAL
MD. FAJLEY K.R. AHMED	MISS ANJANA SINGHA	DIGBIJOY MANDAL	DEBASISH SINGHA
AMZAD HUSSAIN	MD. ABUBAKKAR SIDDIQUE	SANTANU PARASHAR	YADAV P. DAS
PHANINDRA KALITA	ABDUL AWAL	MS. MRINALEE BHUYAN	JAGAT CH. BORAH
JITEN PAYENG	SOHEL ALIM	SWAPAN KUMAR DAS	ANGSHUMAN SARMA
MS. KABERI DEKA	JAHID M. A. CHOWDHURY	MS. ALPANA SAIKIA	MS. TINKU SOM
PRADIP KR. KALITA (II)	MISS JULFIYA BEGUM	MISS NASHREEN AHMED	MD. IMRUL HASSAN
SANTANU BORA	MD. HOSNUL HOQUE	MISS NILAKSHI BARMAN	MS. APARAJITA BHUYAN
KARABI KALITA	TRIDIB BAIDYA	SAIKH MD. A. PAHLAVI	BHUPEN SARMA
MISS MANIKA CHOWDHURY	SANTANU KR. SARKAR	SHAH NEWAJ AHMED	BISHWAJYOTI PATHAK
MISS RUMA DAS	PRASANTA S. DEKA	MRS. ABHINANDITA CHAKRABARTY	AZIM H. LASKAR
RAFIQUL ISLAM (IV)	MS. BINITA SWARGIARY	MRS. NIBEDITA SARMAH	MRS. SUNITA MEDHI CHOWDHURY
MASTER SHELIM	MISS SNIGDHA DAS	MANASH HALOI	RANJAN KR. SAIKIA
MRS. SUNITI KALITA	ATANU GANGULY	MISS SUSMITA KANUNGOE	MS. ANJU AGARWAL
MD. NEKIBUDDIN AHMED	BHARGAV SARMA	MS. TEENA SHARMA	MS. JULIE BEGUM
RAJIB BORPUJARI	TALAT H. HAZARIKA	MS. MANISHA SARMAH	RUPAM SARMA
DIGANTA BARMAN	DIPAYAN DUTTA	MISS BIJU RANI KALITA	K. ENATOLI SEMA
SAMIR DA	GHANASHYAM DAS	MISS BARASHA DAS	JASHADHIR DAS
ABDUL HASHEM KHANDAKER	NAYAN JYOTI MEDHI	SAMUDRAGUPTA DUTTA	KAJIMUL H. BARUAH
DR TILOK DASGUPTA	MS. MOON MOON LASKAR	MISS KABITA GOSWAMI	MRS. DAISY B. GOGOI
ASHIM KUAMR BARUAH	DILIP DEY	RAJEEB KALITA	UJJWAL KR. DAS
SANJAY SINGH	MANOJ KR. SARMA (II)	TRIDEEP BARUAH	DIGANTA SARMA
PRATIM KR. CHAKRABORTY	MRS. JENNIFER ZAMAN	MS. AFSANA IRFAN	PARTHIV K. GOSWAMI
MOHD. INAM UDDIN	GURVINDER SINGH SODHI	MRS. DIKSHA H. BAROOWA	MS. PRITI REKHA BARUAH
NEELOTPAL DEKA	MD. GIASH UDDIN	MS. TRIPTI PATOWARY	MS. MANIKA DAS
MS. RUBINA SULTANA	MS. JULIANA RAHMAN	KRISHNA KT. DAS	MRS. CHINOO ROY SARKAR
PARSWAJYOTI DAS NAIR	MUSTAKIM RAHMAN	NAYAN MONI HAZARIKA	MS. USHA DAS
MS. AYESHA SIDDIKA	PRANJAL BORTAKUR	ZAKIR HUSSAIN (II)	MS. BIJITA SARMA
MS. BHARATI MUKHERJEE	BIPUL KR. DAS	ABDUS S. AKAND	MD. SHAFIQUE KHAN
MS. MALABIKA P. GOGOI	ASHOK KR. BORAH (2)	MRS. SABINA YESMIN (II)	SAMEER AHMED
SRAVAN KR. TALUKDAR	MISS PALLAVI TALUKDAR	MRIDUL MAHANTA	BIKASH JAIN
HIFZUL I. CHOWDHURY	INDRAJEET SHARMA	MRS. SONGITA MAHANTA	MIRINAL JIBAN BARUAH
SUSHANTA DAS	SUKUMAR SARMA	ABDUL GONI	

Received from the executant,  
satisfied and accepted

Advocate

Mr/Ms. Ram Chandra Saikia will lead

me/us in the case

And Accepted

Advocate

And Accepted

Mrinal Jibon Baruah

Advocate

Advocate

And Accepted



NOTICE

31

From:- Mr. M. J. Baruah

Advocate Guwahati

To:- Standing Counsel, Railway

Ref:- O.A.NO. .... /2006

Between

Sri Nipen BORO

..... Petitioner

VS-

Union of India & others

..... Respondents.

Sir,

Please take notice that the above mentioned applicant/petitioner has filed an application as mentioned above, a copy of which is served upon you for your kind use and perusal.

Kindly, acknowledge the receipt of

the same.

Receipt & Acknowledgement

Thanking you  
yours faithfully

Mrinal Jibon Baruah

Advocate.

2.2  
31/3/06.